

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:502

ANSWERED ON:26.11.2012

INSTALLATION OF POLLUTION CONTROL EQUIPMENT

Patle Kamla Devi

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the installation of Pollution Control Equipment is mandatory for all power plants/industries;
- (b) if so, the details of authorities responsible for installation of such equipment;
- (c) whether the Government has issued any guidelines in this regard;
- (d) if so, the details thereof;
- (e) the details of power plants/industries which have not complied with the laid down norms/guidelines, State-wise including Chhattisgarh; and
- (f) the action taken by the Government against such units?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) Under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, it is mandatory for the power plants/ industries to install pollution control equipment to comply with the prescribed standards. It is the duty of the owner/ occupier of the power plants/ industries to set up requisite pollution control equipment.

(c)&(d) The Ministry of Environment and Forests has prescribed environmental standards for emission/effluent of Power Plants under the Environment (Protection) Act, 1986.

(e)&(f) The Power Plants which have not complied with the prescribed standards have been issued Directions under Section 18 (1) (b) of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974 and under Section 5 of the Environment (Protection) Act 1986 to ensure compliance. The State-wise list of Power Plants which have not complied with the emission/effluent standards is at Annexure-I.